

[Sh. Asutosh Law]

Government on the recommendations contained in the Sixty-fifth Report of the Committee (Eighth Lok Sabha) on the Ministry of Human Resource Development (Department of Youth Affairs and Sports) - Sports Authority of India.

12.04 1/2 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

**Hundred and Fifty-Seventh Report**

SHRI AMAL DATTA (Diamond Harbour): I beg to present the Hundred and Fifty-seventh Report (Hindi and English versions) of Public Accounts Committee on Calcutta Port Trust.

(Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura): You direct the Home Minister to make a statement. (Interruptions)

MR. SPEAKER: I have got no hesitation if the Home Minister wants to part with any information.

SHRI BASUDEB ACHARIA : Direct the Home Minister...

MR. SPEAKER: I cannot do it. If he wants to give some information I am not withholding him.

(Interruptions)

MR. SPEAKER: I am not bearing him. He is welcome if he wants to say something but I cannot direct him.

SHRI BASUDEB ACHARIA : You ask him.

MR. SPEAKER: How can I ask him ? Why should I ask him? He is welcome. I am not barring him.

PROF. MADHU DANDEVATE (Rajapur): What about my censure motion against the Governor under Rule 184.?

MR. SPEAKER: For what ? If something happens then I will see. If you have got any motion like that I can consider it . I can admit it. You can discuss it. No problem.

PROF. MADHU DANDEVATE : Do you approve of the Governor's behaviour?

MR. SPEAKER: I do not know if anything has happened.

(Interruptions)

PROF. MADHU DANDEVATE : What about my censure motion against the Governor?

MR. SPEAKER: I can admit that, no problem with me.

(Interruptions)

MR. SPEAKER: Look here | As far as your motion under Rule 184 is concerned, I have got no hesitation in admitting it. The question is ...

SHRI S. JAIPAL REDDY (Mahbubnagar): Take it up right now Sir.

[ Translation]

MR. SPEAKER: Don't overame me that